

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 17 . 04.2021

Notification

Sub: COVID-19 Physical functioning of the Courts in the Unit of Nalgonda District – Modified instructions – Issued.

- Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.02.2021.
3. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.03.2021.
4. High Court's Notifications in ROC. No. 394/SO/2020, dated. 24.03.2021.
5. Letter Dis.No. 1894/2021/A1, dated 12.04.2021 of the Prl. District and Sessions Judge, Nalgonda.

The Hon'ble High Court had earlier issued notification in reference 2nd cited, directing all the Subordinate Courts in the State, except the Courts in Hyderabad Unit and Ranga Reddy Courts at Head Quarters, L.B.Nagar, Malkajgiri and Kukatpally to start regular functioning from 22.02.2021 as per the practice and the procedure prior to COVID-19 pandemic. Accordingly, all the Courts in Nalgonda Judicial District started functioning regularly from 22.02.2021 onwards.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Prl. District & Sessions Judge, Nalgonda, under reference 5th cited, as directed all the Courts in Nalgonda Judicial District shall work as per Phase – I of modified SOP in the reference 1st cited with immediate effect.


REGISTRAR GENERAL
Ok T. 17/4/21
17/04/21

To

- 1) The P.S. to the Hon'ble Administrative Judge of Nalgonda District. (for placing the same before His Lordship)
- 2) The Prl. District Judge, Nalgonda District.
- 3) All the Registrars, High Court for the State of Telangana (for information).
- 4) The Section Officers OP-Cell & WRC Section.